Shri B. B. Deilla - Applican

The T-A is adjourned to 301.96 for further orders

Shri. N. K. Lal..... Registrar.

Let notices be issued to the applicant as well as respondents, fixing 18.3.96.

( N. K. Lal )
Registrar

Addamned to 26/3/96.

18/3/96s

Shri. M. L. Paswan, Registrar Incharge.

The office is directed to issue notice to the applicant as well as respondents, fixing 16.04.96 for appearance.

( M. L. Paswan)
Rigistrar I/C

5/9.7.96

Shri M.L. Paswan, Registrar I/c

Nobody is present on behalf of either side. Notices have already been issued to both the parties. Let the case be fixed for appearance of the parties on 31.7.96.

(M.L.Paswan)

Registrar I/C

. 5

4/26.3.96

SKS

5/18.4.96

Shri. M. L. Paswan, Registrar Incharge.

Notices have been issued to both the partie appearence but, no-body on behalf of the parties have but up on 15.5.96 for appearence.

( M. L. Paswan )
Registrar I/C

6/15.5.96

PKL

Shri. M. L. Paswan, Registrar Incharg

Nobody is present on behalf of either the parties. Let 9.7.96 be fixed for appearance.

M. L. Paswan ) Registrar 170

PKL

7/9.7.96

Shri M.L.Paswan, Registrar I/c

Nobody is present on behalf of either party. Notices have already been issued to both the parties. Let the case be fixed on.

31.7.96 for appearance of the parties.

(M.L.Paswan)

Registrar I/c

SKS

8/7.8.96 Shri M.L.Paswan, Registrar I/c

Nobody is present on behalf of either party. Notices have already been issued to both parties. Let the case be fixed on 6.9.96 for appearance of both the parties.

( M.L.Paswan ) Registrar I/c

SKS

9/9.1.199

None for the parties. Notices have already been issued to both the parties for their appearence but they have not appeared so far. However, let the case be fixed on 24.2.1997 for appearence of both the parties.

( M. L. Paswan );
Registrar I/c

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MPS.

10/24.2.1997

None for the parties. W/s has not been filed as yet. Put up on 20.3.1997 for appearence of both the parties and filing W/s.

(S.P.Sinha) Dy.Registrar I/c

11/20.3.1997

None for the parties. W/s has not yet been filed. Put up on 2.5.1997 for filing W/s and appearence of both the parties.

(S.P.Sinha)
Dy.Registrar I/c

MPS.

MPS.

12/2 5.1997

None for the parties. No W/s has yet been filed. Put up on 3.6.1997 for W/s and appearence of both the parties.

(S.P.Sinha)

Dy.Registrar I/c

13/3.6.1997

MPS

None for the parties. No W/s has yet been filed. Put up on 15.7.1997 for filing W/s as a last chance.

S.P.Sinha ) Dy.Registrar I/c

1PS

14/15.7. 1997

None for the parties. W/s has not yet been filed though sufficient time was given therefore. In the circumstances, let it be listed before the Hon'ble Bench for direction On 4.8.1997.

(S.P.Sinha) Dy.Registrar I/c

MPS.

15./ 4.8.97. W/S not filed so far. Four weeks further time is allowed for the same. Rejoinder, if any, may be filed within two weeks thereafter. List it on 24x9x 24.9.97 for direction.

/CBS/

(V.N. Mehrotra)
Vice-chairman

16./ 24.9.97. Since Bench is not available today, the case is adjourned to 17.11.97 for direction.

/c8s/

(V.K. Srivastava)

Dy. Registrar.

NO.

709

Put up c

the parti

17./ 17.11.97. W/S not filed so far. Four weeks further time is allow

for the same. Rejoinder may be filed within two weeks therea

List 😂 it on 27.1.98 for direction.

/c8s/

(R.K. Ahoeja)
Member (A)

(V.N. Mehrotra Vice-chairmai 18/27.01.98 The record indicates that counter-affidavit has already been filed in this case on behalf of respondent no.3, General Manager, N.E.F. Railway. The applicant may file rejoinder within four weeks.

List for airection on 02.04.1998.

(V.N.Mehrotra) Vice-Chairman

SKJ

19./ 2.4.98. Rejoinder not filed so far. Four weeks further

time is allowed for the same. List it on 3.7.98 for direction

/cвs/

(V.N. Mehrotra)

· Vice-chairman

20%03.07.98

None for the applicant.

List on 10.08.1998 for direction.

(L. R.K.Prasad) Member(A)

SKJ

21/10, 8, 1998

None for the applicant. Rejoinder not filed so faithough sufficient time allowed. List forhearing on 26.10.1998 with the name of Shri A. B. Ojha. learned counsel.

V. N. Mehrotra )
Vice-Chairman

MFS.

22/26.10.98

None for the parties.

List on 11.01.1999 for hearing.

(L. K. Prasad) / Member(A)

SKJ

23/11.1.1999 List it for hearing on 22.2.1999.

Member (J)

MFS.

24/22.02.99

List on 26,04.1999 for hearing.

SKJ

(Lakshman Jha) Member(J)

25/26.04.99 List it on 01.06.1999 for hearing.

(Lakshma n Jha)

Member(J)

.R.K.Prasad) Member(A)

26/1.6.99 None for the parties.

List it for hearing on 10.8.99

AKJ

(LAKSHMAN JHA) MEMBER (J)

R.K.PRASAD) (MEMBER (A)

27/10.8.99 None for the parties.

List it for hearing on 21.9.99

AKJ

(L.JHA)

MEMBER (J)

L.R.K.PRASAD) MEMBER(A)

28/21.9.99 None for the parties. List it on

25.11.99 for hearing.

( Lakshman Jha ) Member (J)

( L.R.K. Prasad ) Member (A)

SKS

29825.11.1999

List it for hearing on 12.1.2000.

(Lakshman Jha)

Colors and the same

( L. R. K. Prasad )

Member (J)

Member (A)

30/12.1.2000

For want of time, list it for hearing

on 15.2.2000

(S. Marayan)

SKS

( L. Hming Miana Member (A)

Vice-Chairman

31/15.2.2000

MPS.

For want of time, list it for hearing

on 6.4.2000.

(S. Narayan )

(L. Hmingliana

Member (A)

Vice-Chairman

32./ 6.4.2000.

For want of time, hearing is adjourned to 25.4.2000 for hearing.

/ces/

(L.R.K. PRASAD)

MEMBER (A)

(S. NARAYAN)

VICE-CHAIRMAN

33./ 25.4.2000.

None appears on the either side. Let it be listed again on 19.5.2000 for hearing. In case nobody turns up even on the next date, this case will be dismissed for default.

/CBS/ (L.R.K. PRASAD)

MEMBER (A)

(S. NARAYAN) VICE-CHAIRMAN 3.4/19.05.2000: None appears on behalf of the applicant. In terms of the order dated 25.04.2000, this OA is

dismissmand for default.

SKJ (L.R.K.Prasad)/M(A)

(S.Narayan)/V.C.